

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar Judicial, Srinagar)

NOTICE

It is hereby notified for the information of all the concerned that in view of the non-availability of Hon'ble Mr. Justice Vinod Chatterji Koul and Hon'ble Mr. Justice Rajesh Sekhri today on 13th of November, 2025, the cases listed before the Single Benches of their lordships on the aforesaid date, shall now be taken up for hearing by the Single Benches of Hon'ble Mr. Justice Sanjay Dhar, Hon'ble Mr. Justice Mohammad Akram Chowdhary and Hon'ble Mr. Justice Wasim Sadiq Nargal, as per the following arrangement:-

a. **Transfer/ arrangement of cases listed before Hon'ble Mr. Justice Vinod Chatterji Koul:-**

<u>S. No.</u>	<u>Name of the Single Bench</u>	<u>Cases transferred from the Regular Cause list of Hon'ble Mr. Justice Vinod Chatterji Koul</u>
1.	Hon'ble Mr. Justice Sanjay Dhar	1 to 27
2.	Hon'ble Mr. Justice Mohammad Akram Chowdhary	28 to 54
3.	Hon'ble Mr. Justice Wasim Sadiq Nargal	55 to 79

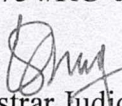
b. **Transfer/ arrangement of cases listed before Hon'ble Mr. Justice Rajesh Sekhri :-**

<u>S. No.</u>	<u>Name of the Single Bench</u>	<u>Cases transferred from the Regular Cause list of Hon'ble Mr. Justice Rajesh Sekhri</u>
1.	Hon'ble Mr. Justice Sanjay Dhar	1 to 15
2.	Hon'ble Mr. Justice Mohammad Akram Chowdhary	16 to 30
3.	Hon'ble Mr. Justice Wasim Sadiq Nargal	31 to 45

The aforesaid transferred matters shall exclude part heard and tied up matters.

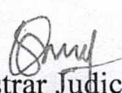
The notice is issued pursuant to the communication No. 69734/RG dated 13-11-2025 of the Worthy Registrar General (O).

Dated:- 13-11-2025.


Registrar Judicial

Copy to:-

1. Secretary and Bench Secretary to Hon'ble Mr. Justice Vinod Chatterji Koul.
2. Secretary and Bench Secretary to Hon'ble Mr. Justice Sanjay Dhar.
3. Secretary and Bench Secretary to Hon'ble Mr. Justice Mohammad Akram Chowdhary.
4. Secretary and Bench Secretary to Hon'ble Mr. Justice Wasim Sadiq Nargal.
5. Secretary and Bench Secretary to Hon'ble Mr. Justice Rajesh Sekhri.
- ... for information.
6. Incharge NIC for uploading the notice on the official website of the Hon'ble High Court.
7. Incharge Development Team, for information and further necessary action.
8. Notice boards.
9. Office file.


Registrar Judicial